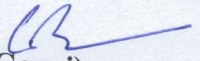


**Misc.(S/C) Case No. 13 of 2020**

**22-11-2022**

None appears. On perusal of the order sheet it transpires that petitioner has been absent on last two occasions without any steps. On 28-09-2022 an opportunity was given to the petitioner to pursue the case to its logical end but no avail. The petitioner also remained absent today without any steps. Thereby causing delay in disposal of the case without just and reasonable cause.

In the result, the Misc. (S/C) Case No. 13 of 2020 is dismissed for default/non prosecution.

  
(C.B. Gogoi)  
District Judge  
Sonitpur :Tezpur.